

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**8. C.P. (IB)/121(MB)2024**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

**NAME OF THE PARTIES:- The Bank of Maharashtra**  
**V/s**  
**Dnyaneshwar Ramchandra Rasal**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Shon Gadgil appeared for the Financial Creditor. It has been pointed out that the report of the RP has not yet been submitted. **The registry is directed** to issue notice to the RP intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. Further RP is directed to submit his report within a period of 10 days after receipt of notice and come present in person on the date fixed for hearing. List this matter on **28.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**